

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

12/02/2020

O.A./260/561/2019

SUKANTA CHARAN MISHRA
-V/S-
EMPLOYEES STATE INSURANCE CORPORATION

ITEM NO:61

FOR APPLICANTS(S) Adv. : Mr. B. P. Swain

FOR RESPONDENTS(S) Adv.: Mr. A. P. Ray

Notes of The Registry	Order of The Tribunal
	<p>It is submitted by Learned counsel for the respondents that grievance of the applicant has been addressed. He files a memo to that effect, copy of which has been given to applicants counsel. Learned counsel for the applicant agrees and does not want to press the OA since the grievance of the applicant has been addressed by the respondents.</p> <p>The OA is accordingly disposed of with liberty to the applicant to take appropriate action, as per law, if the grievance subsists.</p> <p>(SWARUP KUMAR MISHRA) MEMBER (J) (GOKUL CHANDRA PATI) MEMBER (A)</p> <p>sadish</p>